

**IN THE HIGH COURT OF BOMBAY AT GOA**

**LD-VC-OCW-221-2020**

**IN**

**LD-VC-CW-356-2020**

Leo Joseph Cruz D'Souza  
& Anr.

... Applicant.

Versus

John Wilfred Fernandes  
and ors.

... Respondent.

Mr. Shivraj Gaonkar, Advocate for the Applicant.

Mr. Mr. Shivan Dessi, Advocate for the Respondent Nos.1 and 2.

**Coram : Dama Seshadri Naidu, J.**

**Dated : 16<sup>th</sup> December, 2020.**

P.C.:

The issue arises out of the execution application before the learned Trial Court. The petition questions the role played by the petitioner's erstwhile counsel.

2. After filing this petition, the petitioner's counsel informs

me that the petitioner has come to know about certain further developments. To incorporate these developments he has already filed an application for amendment.

3. Mr. Shivan Desai, learned counsel for the contesting respondent nos.1 and 2, submits that this Court may consider the amendment application on its merit.

4. It is allowed.

5. Necessary corrections to be carried out.

6. Post the matter after vacation.

**Dama Seshadri Naidu, J.**

MF/-